COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTH REPORT

(Fourth Lok Sabha)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Fifth Report.
 - 2. The Committee met on the 19th June, 1967, for-
 - (I) Classification and allocation of time for discussion of the Bills (vide Appendix).
 - (II) Re-consideration of the classification of the Constitution (Amendment)

 Bill, 1967 (Amendment of the Eighth Schedule) by H. H. Maharaja

 Dr. Karni Singh of Bikaner.
 - (III) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1967 (Amendment of Preamble) by Shri Krishna Dev Tripathi.
 - * (2) The Constitution (Amendment) Bill, 1967 (Amendment of the Seventh Schedule) by Shri Krishna Dev Tripathi.
 - (5) The Constitution (Amendment) Bill, 1967 (Amendment of articles 217, 227 etc.) by Shri Prakash Vir Shastri.

Classification and allocation of time to Bills

- 3. The Members concerned had been invited to present before the Committee their views on their Bills. Sarvashri S. C. Samanta, Vishwa Nath Pandey and K. R. Ganesh attended the sitting.
- 4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and allotted time for each of these Bills as shown in column 5 of Appendix.

Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills and representatives of the Ministry of Home Affairs and Planning Commission who are concerned with the Bills had been invited to be present at the sitting. None of the members concerned attended the sitting. The representatives of the Ministry of Home Affairs and Planning Commission were present.

Findings of the Committee

- 6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:--
 - (1) The Constitution (Amendment) Bill, 1967 (Amendment of Preamble) by Shri Krishna Dev Tripathi.

The Bill sought to amend the Preamble to the Constitution in the light of socialistic pattern of society, accepted by the Government of India as its goal.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1967 (Amendment of the Seventli Schedule) by Shri Krishna Dev Tripathi.

^{*}Circulated to Members separately (Bills Nos. 83, 82 and 84).

The Bill sought to amend the Seventh Schedule to the Constitution with a view to transfer entry No. 18 regarding land tenures, agricultural loans etc. from the State List to the Concurrent List.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1967 (Amendment of articles 217, 227 etc.) by Shri Prakash Vir Shastri.

The Bill sought to transfer the control over judiciary from State Governments to the Central Government.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Re-consideration of the Classification of a Bill

7. The Committee considered H.H. Maharaja Dr. Karni Singh of Bikaner's request that the classification of his Bill, namely, the Constitution (Amendment) Bill, 1967 (Amendment of the Eighth Schedule) be changed from category 'B' to category 'A'. The Bill had been placed in category 'B' by the Committee in their First Report (Fourth Lok Sabha).

After making his submission, the Member withdrew from the sitting of the Committee of which he is a member in order to enable the Committee to come to a decision in his absence. The Committee having reconsidered the matter, decided that the Bill might be given category 'A'.

Recommendations

- 8. The Committee recommend-
 - (i) that the classification and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House;
 - (ii) Sarvashri Krishna Dev Tripathi and Prakash Vir Shastri be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
 - (iii) the classification of the Constitution (Amendment) Bill, 1967 (Amendment of the Eighth Schedule) by H.H. Maharaja Dr. Karni Singh of Bikaner be changed from category 'B' to category 'A'.

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June 19, 1967. Jyaistha 29, 1889 (Saka).

R. K. KHADILKAR,

Chairman.

Committee on Private Members' Bills and Resolutions.

APPENDIX

SL No.	Name of the Bill and the Member incharge	Bill No.	Category allotted	
1	2	3	4	5
1	The Managing Council Bill, 1967 by Shri Ram Kishan Gupta	41 of 1967	В	ı hour
2	The Investigation Commission Bill, 1967 by Shri Ram Kishan Gupta	45 of 1967	В	ı hour
3	The Subsidiary Banks Merger Bill, 1967 by Shri Ram Kishan Gupta	46 of 1967	В	ı hour
4	The Treason Bill, 1967 by Shri Yashpal Singh	59 of 1967	В	2 hours
5	The Indian Penal Code (Amendment) Bill, 1967 (Amendment of sections 405 and 406) by Shri Ram Kishan Gupta	42 of 1967	В	ı hour
6	The Representation of the People (Amendment) Bill, 1967 (Amendment of section 77) by Shri Yashpal Singh	48 of 1967	В	ı i hours
7	The Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill, 1967 by Shri Yashpal Singh	49 of 1967	В	1 hours
8	The Hire-Purchase Bill, 1967 by Shri Yashpal Singh	57 of 1967	В	I d hours
9.	The Payment of Wages (Amendment) Bill, 1967 (Amendment of sections I and 15 and insertion of new section 15A) by Shri S. C. Samanta	65 of 1967	В	r∦ hours
10	The Delivery of Books and Newspapers (Public Libraries) Amendment Bill, 1967 (Amendment of sections 2 and 3) by Shri S. C. Samanta	58 of 1967	В	1 hour
11	The Companies (Amendment) Bill, 1967 (Insertion of new sections 43B and 250A and amendment of sections 224, 237, etc.) by Shri Diwan Chand Sharma	68 of 1967	В	I i hours
12	The Gift-Tax (Amendment) Bill, 1967 (Amendment of sections 22, 23, etc.) by Shri Diwan Chand Sharma	67 of 1967	В	1 } hours ∕
13	The Foreign Exchange Regulation (Amendment) Bill, 1967 (Amendment of sections 2 and 23, etc.) by Shri Diwan Chand Sharma	69 of 1967	В	1 hours
14	The Prevention of Corruption (Amendment) Bill, 1967 (Omission of section 6) by Shri Vishwa Nath Pandey	62 of 1967	В	1 hours
15	The Code of Criminal Procedure (Amendment) Bill, 1967 (Amendment of sections 127, 128 and 129) by Shri Vishwa Nath Pandey	64 of 1967	В	r hour
16	The Code of Criminal Procedure (Amendment) Bill, 1967 (Amendment of section 252) by Shri Vishwa Nath Pandey	63 of 1967	В	1 hour

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1	2	3	4	5
17	The Constitution (Amendment; Bill, 1967 (Amendment of article 134) by Shri Vishwa Nath Pandey	70 of 1967	В	t hour
18	The Constitution (Amendment) Bill, 1967 (Amendment of article 13 and insertion of new article 19A, etc.) by Shri K. R. Ganesh	71 of 1 96 7	В	2 hours
19	The Constitution (Amendment) Bill, 1967 (Amendment of article 102) by Shri K R. Genesh	72 of 1 967	В	ı hour